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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No. 228/90.

Shri M.Y.Koyande & Ors.

... Applicants.

V/s.

Union of India & Anr.

... Respondents.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicants by Shri G.D.Samant,
Respondents by Shri V.S.Masurkar.

Oral Judgment:-

(Per Shri B.S.Hegde, Member(J))

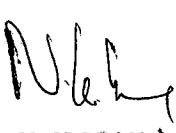
Dated: 9.6.1994.

Heard the arguments of Shri G.D.Samant, counsel
for the applicant and Shri V.S.Masurkar, counsel for the
respondents. During the course of the arguments,



Shri Masurkar brought to our notice a Judgment of the
Supreme Court in Civil Appeal No.3954 of 1990 Union of
India & Ors. V/s. Scientific Workers Association (Regd.)
Kanpur & Ors. in support of his contention that the
OA becomes infructuous in view of the observations made by
the Supreme Court and the same be dismissed.

2. This position has not been disputed by the counsel
for the applicant. In the circumstances, the OA ~~is~~ ^{Handly} dismissed.


(N.K.VERMA)
MEMBER (A)


(B.S.HEGDE)
MEMBER (J).

B.